



महाराष्ट्र MAHARASHTRA

2023

83AA 825470

विवाह/प्रतिज्ञापत्र/बैंक कामी  
मुद्रांकाचा वापर **AFFIDAVIT**

जे. एच. गांधी ४८५, सेंटर स्ट्रीट, पुणे-१.

र.नं. ४०१५५७ किंमत ₹ 10 ता.

नाव Manoj Pandey

पत्ता Mdoy Bay Pu

हरते Dinendra Kant

Dinendra

ला.न. २२०११९७

स्टॅम्प केंद्र

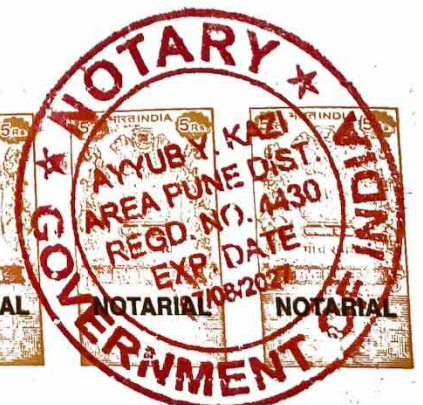
AFFIDAVIT

18 JAN 2024



10 JAN 2024

प्रथम मुद्रांक लिपीक  
कोषागार पुणे करिता



Sub



**AFFIDAVIT**

We, Central Bank of India, Mid Corporate Finance Branch through Mr. Manoj Pande, Asst. General Manager at Central Bank of India, Mid Corporate Finance Branch, 317, M. G. Road, Pune Camp, Pune 411001 do solemnly affirm and state as follows:

1. Superfine Profiles & Extrusions Pvt Ltd is a corporate debtor & also given Corporate Guarantee & created Collateral security in the form of mortgage of immovable properties & insolvency commencement date, begin against it on 03<sup>rd</sup> day of January, 2024, as per order passed by the Hon'ble NCLT Mumbai, justly and truly indebted to us in the sum of :

- Superfine Profiles & Extrusions Pvt Ltd. Rs. 12,47,83,059.09
- Superfine Extrusions Pvt Ltd. (Corporate Guarantee) Rs. 13,08,33,960.76
- Superfine Metals Pvt Ltd. (Corporate Guarantee) Rs. 1,12,36,29,757.90

Total: Rs. 1,37,92,46,777.75

2. In respect of our claim of the said sum or any part thereof, we have relied on the documents specified below:

Loan documents (Corporate Guarantee) of different dates.

3. The said documents are true, valid and genuine to the best of our knowledge, information and belief.

4. In respect of the said sum or any part thereof, we have not nor have any person, by our order, to our knowledge or belief, for our use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Solemnly, affirmed at Pune on Thursday, the 18<sup>th</sup> day of January 2024.

Before me,

Notary/Oath Commissioner

**BEFORE ME**

**AYYUB Y. KAZI**  
NOTARY GOVT. OF INDIA  
PUNE, MAHARASHTRA  
Noted and Registered  
at Serial Number



Manoj Pande  
Deponent's signature  
Manoj Pande

VERIFICATION

We, Central Bank of India, Mid Corporate Finance Branch through Mr. Manoj Pande, Asst. General Manager the Deponent hereinabove, do hereby verify and affirm that the contents of paragraph 1 to 4 of this affidavit are true and correct to my knowledge and belief and no material facts have been concealed therefrom.

Verified at Pune on this 18<sup>th</sup> day of January 2024.

Manoj Pande  
Deponent's signature

VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of paragraph 1 to 4 of this affidavit are true and correct to my knowledge and belief and no material facts have been concealed therefrom.

Verified at Pune on this 18<sup>th</sup> day of January 2024

Deponent's signature



**SCHEDULE FORM C**  
**PROOF OF CLAIM BY FINANCIAL CREDITORS**  
**[Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]**

Date: 18/01/2024.

Mr. JITENDRA PALANDE,  
 IBBI/IPA-003/IP-N 00028/2017-2018/10188  
 Office No. 411, 4<sup>th</sup> Floor, Kakade Bizz Ikon  
 Pune-411005.

From :  
 Central Bank of India  
 Central Office,  
 Chandermukhi,  
 Nariman Point,  
 Mumbai – 400021.

And Branch at Central Bank of India  
 Mid Corporate Branch  
 No.317, Zonal Office Building, M G Road,  
 Pune Camp, Pune 411 001

Subject: Submission of proof of claim.

Madam/Sir,

We Central Bank of India hereby submit this proof of claim in respect of the corporate insolvency resolution process in the case of **Superfine Profiles & Extrusions Pvt Ltd**. The details for the same are set out below:

PARTICULARS	
1. NAME OF FINANCIAL CREDITOR	CENTRAL BANK OF INDIA
2. IDENTIFICATION NUMBER OF FINANCIAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	AAKCS4386C (PAN NUMBER) U27203PN2001PTC016044 (CIN NUMBER)
3. ADDRESS AND EMAIL ADDRESS OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	<b>Central Office</b> - Central Bank of India Central Office, Chandermukhi, Nariman Point, Mumbai – 400021.  <b>Branch Office</b> – Central Bank of India, Mid Corporate Branch, 317, M G Road, Camp, Pune 411 001. <a href="mailto:agmmcbpune@centralbank.co.in">agmmcbpune@centralbank.co.in/</a> <a href="mailto:bmpune3863@centralbank.co.in">bmpune3863@centralbank.co.in</a>
4. TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE) i.e., 10.10.2017	<b>Superfine Profiles &amp; Extrusions Pvt Ltd.</b> Rs. 12,47,83,059.09  <b>Superfine Extrusions Pvt Ltd.</b> <b>(Corporate Guarantee)</b> Rs. 13,08,33,960.76  <b>Superfine Metals Pvt Ltd. (Corporate Guarantee)</b> Rs. 1,12,36,29,757.90
5. DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	Loan documents and Security documents





6. DETAILS OF HOW AND WHEN DEBT INCURRED	Credit facilities is being availed by the Superfine Profiles & Extrusions Pvt Ltd. from time to time & last sanction dtd 24.01.2023 conveyed & duly accepted by Superfine Profiles & Extrusions Pvt. Ltd, wherein Superfine Profiles & Extrusions Pvt Ltd has also given Corporate Guarantee and Collateral Security for the account of Superfine Extrusions Pvt. Ltd & Superfine Metals Pvt. Ltd.
7. DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NA

**PARTICULARS**

8. DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	<p><b>Primary Security :</b></p> <ol style="list-style-type: none"> <li>1) Hypothecation of entire stocks/ RM/ WIP/ FG &amp; Book Debts</li> <li>2) Documents of title to goods in case of L/C on DP basis.</li> <li>3) Hypothecation charge over the goods or sales proceeds of goods manufactured with RM procured under LC in case of L/C on DA basis.</li> </ol> <p><b>Collateral Security:</b></p> <ol style="list-style-type: none"> <li>a. Factory Land &amp; Building msg. 7440.17 Sq. Mts situated at. 17 KMS Stone, Gat No. 58/1, Nagar Kalyan Road, Bhalawani, Taluka Parner, Dist - Ahmednagar in the name of <b>Superfine Profiles &amp; Extrusion Pvt Ltd.</b></li> <li>b. Plant &amp; Machinery and other fixed assets of <b>Superfine Profiles &amp; Extrusion P Ltd</b></li> <li>c. Factory Land &amp; Building msg. 7440.17 Sq. Mts situated at. 17 KMS Stone, Gat No. 53/B, Nagar Kalyan Road, Bhalawani, Taluka Parner, Dist - Ahmednagar in the name of <b>Superfine Extrusion Pvt Ltd.</b></li> <li>d. Land at Dhoki in the name of <b>Superfine Extrusion Pvt Ltd</b></li> <li>e. Plant &amp; Machinery and other fixed assets of <b>Superfine Extrusion Pvt Ltd.</b></li> </ol>
9. DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	Cash Credit Account Number 1232004210 - Superfine Profiles & Extrusions Pvt Ltd.
10. LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NONPAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	<p>Loan documents including Corporate Guarantee given by Superfine Profiles &amp; Extrusions Pvt Ltd to Superfine Metals Pvt Ltd dated 22.08.2015 &amp; 06.11.2020.</p> <p>Corporate Guarantee given by Superfine Profiles &amp; Extrusions Pvt Ltd. To Superfine Extrusions Pvt Ltd dated 25.09.2019 &amp; 30.01.2023.</p>

Signature of financial creditor or person authorized to act on his behalf

[Please enclose the authority if this is being submitted on behalf of an operational creditor]

Name in BLOCK LETTERS: MANOJ PANDE

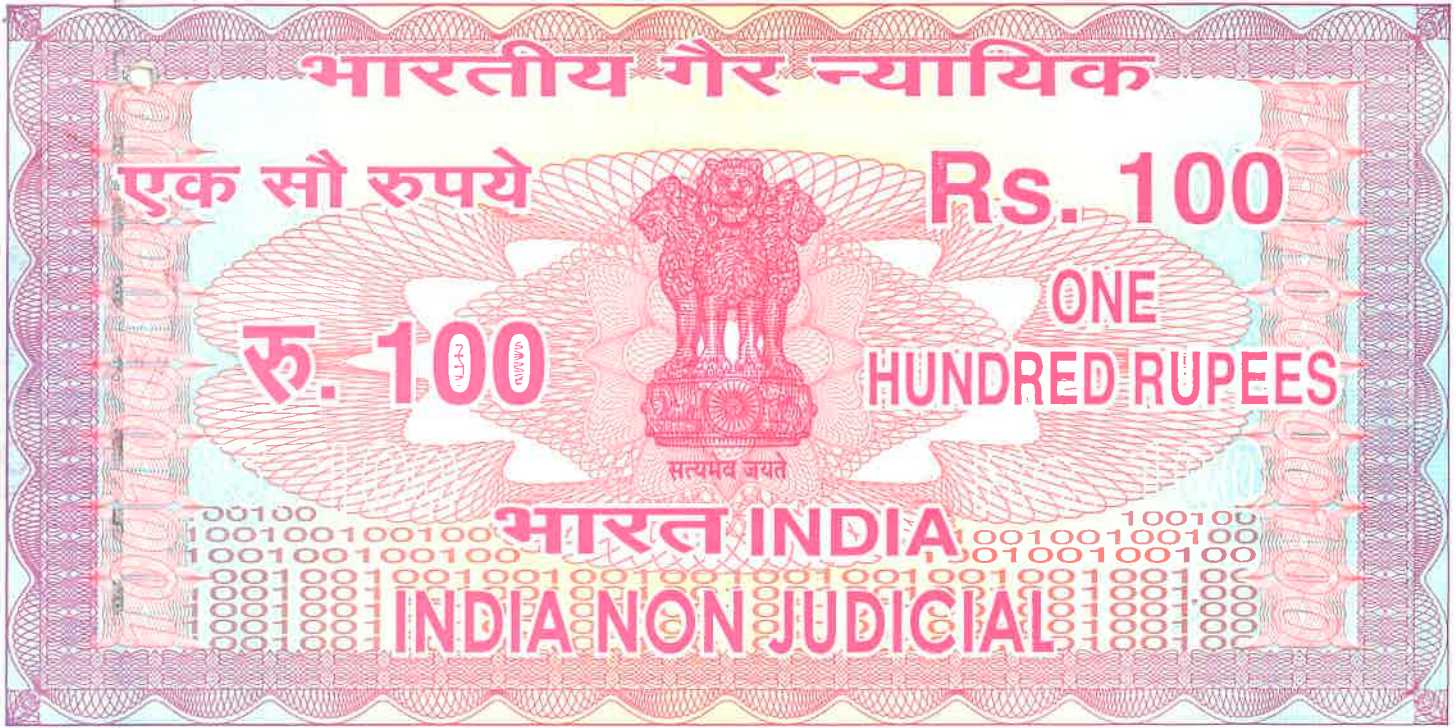
Position with or in relation to creditor: Asstt. General Manager

Address of person signing: Central Bank of India, Mid Corporate Branch, No.317, M G Road, Pune Camp, Pune 411 001.



\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India





महाराष्ट्र MAHARASHTRA

2023

84AA 157213

क्र. 96453 दि. 29 DEC 2023 मु. शु. रकम रु. 100

दस्तावा प्रकार: BANK LOAN  
दस्त नोंदणी करणार आहेत का? होय/नाही.

विलकतीचे वर्णन

मुद्रांक विकत घेणाऱ्याचे नांव

पत्ता

मुद्राच्या पक्षकाराचे नांव

हस्ते व्यक्तीचे नांव- SANKET RANKA Keshavnagar, Pune 36

*Sanket*

संजय रणनाथ चौधरी  
बरवाना क्र. 2209998  
924, केशवा पेठ, पुणे-99.

मुद्रांक विकत घेणाऱ्याची सही

या कारणासाठी ज्यांनी मुद्रांक खरेदी केला त्यांनी त्याच कारणासाठी मुद्रांक खरेदी केल्यापासून 6 महिन्यात वापरणे बंधनकारक आहे.



This stamp paper is part of foam.c claim for m/s Superfine profile & Extrusion. Pvt Ltd. for Traction BANK. (Ram Small Pune) Kalyani Nagar



Letter No. : SAM-Small/Pune/2254

Date : 17.01.2024

## FORM C

## SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

17.01.2024

From

Indian Bank,  
SAM Small Branch,  
Bldg NO 2, Plot No 8,  
S-213, Jupiter Housing Society,  
Kalyani Nagar, Pune-411006

To

The Interim Resolution Professional  
Sh. Jitendra Palande  
Registration No: IBBI/IPA003/IP-N00028/2017-18/10188  
Office No. 411, 4<sup>th</sup> Floor, Kakade Bizz Icon, Pune 411005  
E-mail : CIRP.SPEPL@gmail.com

**Subject: Submission of claim and proof of claim.**

Madam/Sir,

Indian Bank, (financial creditor), hereby submits this claim in respect of the corporate insolvency resolution process of M/s Superfine Profile and Extrusion Private Limited, (**hereinafter referred to as the "Corporate Debtor/ the Company"**). The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	Indian Bank, SAM Small Branch, Bldg. No. 2, Plot No 8, S-213, Jupiter Housing Society, Kalyani Nagar, Pune-411006 (Erstwhile Allahabad Bank)
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	BANKING COMPANY (Acquisition & Transfer of Undertakings Act,1970 ) PAN: AAACI1607GHaving Having its Corporate Office at : 254-260, Avvai Shanmugam Salai, Royapettah, Chennai 600014.



3.	Address and email address of the financial creditor for correspondence	Indian Bank, SAM Small Branch, Bldg NO 2, Plot No 8, S-213, Jupiter Housing Society, Kalyani Nagar, Pune-411006  e-mail : samsmall.pune@indianbank.co.in																				
4.	Details of claim, if it is made against corporate debtor as principal borrower: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the guarantor(s)	NIL																				
5.	Details of claim, if it is made against corporate debtor as guarantor: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the principal borrower	(i) The Corporate Debtor is guarantor to the financial facilities granted by Indian Bank to M/s Superfine Metals Pvt. Ltd. <b>Amount of Claim</b> <table border="1" data-bbox="941 1064 1412 1310"> <thead> <tr> <th>A/c No</th> <th>Amount (03.01.2024)</th> </tr> </thead> <tbody> <tr> <td>732844330</td> <td>Rs. 99,14,607/-</td> </tr> <tr> <td>869344557</td> <td>Rs. 5,99,14,487/-</td> </tr> <tr> <td>869374069</td> <td>Rs. 20,78,88,764/-</td> </tr> <tr> <td><b>Total</b></td> <td>Rs. 27,77,17,859/-</td> </tr> </tbody> </table> (ii) <b>Amount of Claim and Security Interest:</b> <table border="1" data-bbox="941 1377 1412 1624"> <thead> <tr> <th>A/c No</th> <th>Amount (03.01.2024)</th> </tr> </thead> <tbody> <tr> <td>732844330</td> <td>Rs. 99,14,607/-</td> </tr> <tr> <td>869344557</td> <td>Rs. 5,99,14,487/-</td> </tr> <tr> <td>869374069</td> <td>Rs. 20,78,88,764/-</td> </tr> <tr> <td><b>Total</b></td> <td>Rs. 27,77,17,859/-</td> </tr> </tbody> </table> <b>2nd Pari Passu hypothecation/ mortgage charge with other consortium members</b> a. Charge on Fixed Assets (Land & Building) of M/s Superfine Profiles and Extrusions Pvt. Ltd. at 17km	A/c No	Amount (03.01.2024)	732844330	Rs. 99,14,607/-	869344557	Rs. 5,99,14,487/-	869374069	Rs. 20,78,88,764/-	<b>Total</b>	Rs. 27,77,17,859/-	A/c No	Amount (03.01.2024)	732844330	Rs. 99,14,607/-	869344557	Rs. 5,99,14,487/-	869374069	Rs. 20,78,88,764/-	<b>Total</b>	Rs. 27,77,17,859/-
A/c No	Amount (03.01.2024)																					
732844330	Rs. 99,14,607/-																					
869344557	Rs. 5,99,14,487/-																					
869374069	Rs. 20,78,88,764/-																					
<b>Total</b>	Rs. 27,77,17,859/-																					
A/c No	Amount (03.01.2024)																					
732844330	Rs. 99,14,607/-																					
869344557	Rs. 5,99,14,487/-																					
869374069	Rs. 20,78,88,764/-																					
<b>Total</b>	Rs. 27,77,17,859/-																					



stone, Gat No. 58/1, Nagar Kalyan Road, at Bhalawani, Tal. Parmer, District Ahmednagar.

b. Charge on Fixed Assets (Plant and Machinery) of M/s Superfine Profiles and Extrusions Pvt. Ltd..

(iii) Amount of Claim Covered by Guarantee:

<u>A/c No</u>	<u>Amount</u> <u>(03.01.2024)</u>
732844330	Rs. 99,14,607/-
869344557	Rs. 5,99,14,487/-
869374069	Rs. 20,78,88,764/-
<b>Total</b>	<b>Rs. 27,77,17,859/-</b>

**2nd Pari Passu hypothecation/ mortgage charge with other consortium members**

- A) Sanction Letters dated 25.10.2007, 10.04.2008, 08.10.2012, 12.02.2014, 08.08.2015 and 30.09.2016.
- B) Certified Copy of Resolution passed at the Board of Directors of Superfine Profiles and Extrusions Pvt Ltd Held on 8<sup>th</sup> May 2008 at its registered Office at "PRATIBHA" 1267, Dalmandai, Ahmednagar, for a consortium lead by Central Bank of India aslead bank for Term loan and Workign Capital Loan for Rs. 44.00 crores ( Indian Bank and Punjab National Bank (e-OBC)).
- C) Corporate Deed of Guarantee issued by M/s Superfine Profiles & Extrusions Private Limited dated 04/06/2008 in favour of Consortium lead by Central Bank of India (including Indian Bank and Punjab National Bank(e-OBC))
- D) Hypothecation Agreement – Second Charge on





Machineries/Movables by M/s Superfine Profiles and Extrusions Private Limited dated 25/02/2009 in favour of Consortium lead by Central Bank of India (including Indian Bank and Punjab National Bank(e-OBC))

- E) Corporate Deed of Guarantee dated 20<sup>th</sup> October 2012 by M/s Superfine Profile and Extrusion Pvt Ltd in favour of Consortium lead by Central Bank of India (including Indian Bank and Punjab National Bank(e-OBC))
- F) Corporate Deed of Guarantee issued on 10<sup>th</sup> day of March' 2014 by Superfine Profiles and Extrusion Pvt Ltd, in favour of Consortium lead by Central Bank of India (including Indian Bank and Punjab National Bank(e-OBC))
- G) Certified Copy of Resolution Passed at the board of Directions of Superfine Profiles and Extrusions Pvt Ltd Held on 21<sup>st</sup> August 2015 at its registered Office at "Pratibha", 1267 Dalmandai, Ahmednagar for issuing the Corporate Guarantee.
- H) Corporate Deed of Guarantee issued on 22<sup>nd</sup> day of August' 2015 by Superfine Profiles and Extrusion Pvt Ltd, in favour of Consortium lead by Central Bank of India (including Indian Bank and Punjab National Bank(e-OBC))
- I) Corporate Guarantee issued by M/s Superfine Profiles and Extrusions Pvt Ltd in favour of indian Bank for ( OCC of Rs. 4.00 crore, WCDL of Rs. 15.50 Crores







- R) Deed of Hypothecation ( Second Charge) executed by M/s Superfine Profiles & Extrusions Pvt Ltd. In favour of Central Bank of India, Indian Bank , Punjab National Bank dated 22<sup>nd</sup> March 2021.
- S) Demand Notice issued by Indian Bank dated 03.11.2022 issued to M/s Superfine Profiles and Extrusions Private Limited under SARFAESI Act.
- T) Public Announcement / Publication of Demand Notice on 25/11/2022 in Indian Express and Loksatta in Boh Pune and Ahmednagar Edition.

Details of the Borrower for which Corporate Guarantee is furnished

(iv). **M/s SUPERFINE METALS PRIVATE LIMITED**  
 Address 1 : Regd. Office : Plot No – E-29, E-39 SUPA MIDC , Village Pupa , Taluka Parner , Ahmednagar – 414302  
 Address 2 : C/o : " Pratibha " 1267, Dalmandai , Ahmednagar – 414001.



6. Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor:  
 (i) Amount of claim  
 (ii) Name and address of the beneficiary

(i) Amount of Claim

<u>A/c No</u>	<u>Amount as on (03.01.2024)</u>
732844330	Rs. 99,14,607/-
869344557	Rs. 5,99,14,487/-
869374069	Rs. 20,78,88,764/-
<b>Total</b>	<b>Rs. 27,77,17,859/-</b>


(ii). **M/s SUPERFINE METALS PRIVATE LIMITED**  
 Address 1 : Regd. Office : Plot No – E-29, E-39 SUPA MIDC , Village Pupa , Taluka Parner , Ahmednagar – 414302  
 Address 2 : C/o : " Pratibha " 1267, Dalmandai , Ahmednagar – 414001.



7.	Details of how and when debt incurred	<ol style="list-style-type: none"><li>1. Sanction ref no IB/DG/CR/131/2007-08 dated 25/10/2007 for funded and Non Funded Limits (amt in Crores) OCC – 2.00 WCDL – 8.00 Term loan – 9.50 Inland LC – 1.00</li><li>2. Sanction Ticket/Review Letter Ref No IB/DG/CR/272/2008-09 dated 10<sup>th</sup> April 2008 (amt in crores) OCC – 1.80 WCDL – 7.20 Term Loan – 8.50 Inland LC – 1.00</li><li>3. Sanction Ticket / Review Letter Ref No – IB/DG/CR/SMPL/2012-13 dated 8<sup>TH</sup> October 2012 (amt in crores) OCC – 2.20 WCDL – 8.80 TL – 3.74</li><li>4. Sanction Ticket/Review Letter Ref No – 09/2014 dated 12.02.2014 (amt in crores) OCC – 2.20 TL – 1.56 WCDL – 10.05 Inland LC – 1.00</li><li>5. Sanction Ticket / Ref No – ADV/DG/SMPL/68/2015-16 dated 08.08.2015 (amt in crores) OCC – 3.00 WCDL – 12.50 Inland LC – 1.00</li><li>6. Sanction Ticket /Renewal dated 30.09.2016 (amt in crores) OCC – 4.00 WCDL -- 15.50 Inland LC – 1.00</li></ol>
8.	Details of any mutual credit, mutual debts, or other mutual dealings between	NA





	the corporate debtor and the creditor which may be set-off against the claim.	
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	A/c No 6161885804 Name of A/c: E Auction EMD A/C Pune Zone IFSC: IDIB000B174
 (Signature of financial creditor or person authorised to act on its behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor]		
Name in BLOCK LETTERS		SH. SAURABH ARORA
Position with or in relation to creditor		SENIOR MANAGER
		SAM Small Branch, Bldg NO 2, Plot No 8, S-213, Jupiter Housing Society, Kalyani Nagar, Pune-411006

\*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

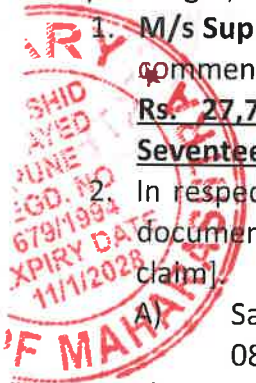
**DECLARATION**

I, SHRI MANDEEP SINGH WARAICH, currently posted as Chief Manager/ Branch Manager at Indian Bank, SAM Small Pune, Bldg. No. 02, Plot No. S-213, Jupiter Housing Society, Kalyani Nagar, Pune-411006, do hereby declare and state as follows: -

1. **M/s Superfine Profile & Ext. Pvt Ltd**, the corporate debtor was, at the insolvency commencement date, being the **03.01.2023** actually indebted to me for a sum of **Rs. 27,77,17,859/-/- (Rupees Twenty Seven Crores, Seventy Seven Lacs, Seventeen Thousand, Eight Hundred and Fifty Nine Only.)**

2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [Please list the documents relied on as evidence of claim].

- A) Sanction Letters dated 25.10.2007, 10.04.2008, 08.10.2012, 12.02.2014, 08.08.2015 and 30.09.2016
- B) Certified Copy of Resolution passed at the Board of Directors of Superfine Profiles and Extrusions Pvt Ltd Held on 8<sup>th</sup> may 2008 at its registered Office at "PRATIBHA" 1267, Dalmandai, Ahmednagar, for a consortium lead by Central Bank of India aslead bank for Term loan and Working Capital Loan for Rs. 44.00 crores ( Indian Bank and Punjab National Bank (e-OBC)).
- C) Corporate Deed of Guarantee issued by M/s Superfine Profiles & Extrusions Private Limited dated 04/06/2008 in favour of Consortium lead by Central Bank of India (including Indian Bank and Punjab National Bank(e-OBC))



- D) Hypothecation Agreement – Second Charge on Machinerles/Movables by M/s Superfine Profiles and Extrusions Private Limited dated 25/02/2009 in favour of Consortium lead by Central Bank of India (including Indian Bank and Punjab National Bank(e-OBC))
- E) Corporate Deed of Guarantee dated 20<sup>th</sup> October 2012 by M/s Superfine Profile and Extrusion Pvt Ltd in favour of Consortium lead by Central Bank of India (including Indian Bank and Punjab National Bank(e-OBC))
- F) Corporate Deed of Guarantee issued on 10<sup>th</sup> day of March' 2014 by Superfine Profiles and Extrusion Pvt ltd, in favour of Consortium lead by Central Bank of India (Including Indian Bank and Punjab National Bank(e-OBC))
- G) Certified Copy of Resolution Passed at the board of Directions of Superfine Profiles and Extrusions Pvt Ltd Held on 21<sup>st</sup> August 2015 at its registered Office at "Pratibha", 1267 Dalmandai, Ahmednagar for issuing the Corporate Guarantee.
- H) Corporate Deed of Guarantee issued on 22<sup>nd</sup> day of August' 2015 by Superfine Profiles and Extrusion Pvt ltd, in favour of Consortium lead by Central Bank of India (including Indian Bank and Punjab National Bank(e-OBC))
- I) Corporate Guarantee issued by M/s Superfine Profiles and Extrusions Pvt ltd In favour of Indian Bank for ( OCC of Rs. 4.00 crore, WCDL of Rs. 15.50 Crores and Inland LC of Rs. 1.00 Crore) dated 30.09.2016
- J) Certified Copy of Resolution passed by Board of M/s Superfine Profiles and Extrusion Pvt ltd. Held at 18<sup>th</sup> November' 2016 for furnishing Corporate Guarantee to Consortium lead by Central Bank of India (including Indian Bank and Punjab National Bank(e-OBC)),
- K) Corporate Deed of Guarantee dated 18/11/2019 given by M/s Superfine Profiles and Extrusions Private Limited in favour of consortium of banks lead by Central Bank of India (including Indian Bank and Punjab National Bank(e-OBC))
- L) Corporate Deed of Guarantee dated 18/11/2016 by M/s Superfine Profile and Extrusion Pvt Ltd.
- M) Corporate Guarantee dated 22<sup>nd</sup> August 2015 by M/s Superfine Profiles and Extrusions Pvt ltd.
- N) Acknowledgement of Debt cum Security dated 01/03/2017 by M/ Superfine Profiles and Extrusions
- O) Acknowledgement of Debt Cum Security dated 22.05.2018 by M/s Superfine Profiles and Extrusions Pvt ltd.
- P) Acknowledge of Debt Cum Security dated 01/12/2020 by M/s Superfine Profiles and Extrusions
- Q) Corporate Guarantee furnished by M/s Superfine Profiles and Extrusions Pvt ltd dated 6<sup>th</sup> November 2020 in favour of Central Bank of India, Indian Bank, Punjab National Bank and Bank of Maharashtra.





- R) Deed of Hypothecation (Second Charge) executed by M/s Superfine Profiles & Extrusions Pvt Ltd. In favour of Central Bank of India, Indian Bank Punjab National Bank dated 22<sup>nd</sup> March 2021.
- S) Demand Notice issued by Indian Bank dated 03.11.2022 issued to M/s Superfine Profiles and Extrusions Private Limited
- T) Public Announcement / Publication of Demand Notice on 25/11/2022 in Indian Express and Loksatta in Boh Pune and Ahmednagar Edition.

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:  
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.
6. I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 17.01.2024

Place: Pune



(Signature of the claimant)



**VERIFICATION**

I, SHRI MANDEEP SINGH WARAICH the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Pune on this ...17<sup>th</sup> ... day of ...January , 2024....

(Signature of claimant)



[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]



**ATTESTED BY**

A. Rashid D. Sayed  
Notary, State of Maharashtra  
PUNE

18 JAN 2024

**Noted & Registered**  
At Sr. No. 11080/2024

SCHEDULE FORM C  
SUBMISSION OF PROOF OF CLAIM BY FINANCIAL CREDITOR  
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date: 17-01-2024

To  
The Interim Resolution Professional / Resolution Professional  
Mr. Jintendra Palande  
Office No. 411, 4<sup>th</sup> Floor, Kakade Bizz Icon,  
Next to E-Square, Pune University Road, Pune 411005

From  
Chief Manager,  
Punjab National Bank,  
Address: Circle SASTRA (Recovery) Centre,  
Ground Floor, Aurora Towers, Camp  
Pune – 411001

**Subject: Submission of proof of claim in respect of M/s. Superfine Profile and Extrusions Private Limited, under the Insolvency and Bankruptcy Code, 2016.**

**Madam/Sir,**

Punjab National Bank, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of M/s. Superfine Profile and Extrusions Private Limited The details for the same are set out below:

PARTICULARS		
1.	NAME OF FINANCIAL CREDITOR	PUNJAB NATIONAL BANK
2.	IDENTIFICATION NUMBER OF FINANCIAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Pan no. AAACP0165G (Incorporated under the Banking Companies acquisition and Transfer of Undertaking) Act, 1970
3.	ADDRESS AND EMAIL ADDRESS OF FINANCIAL CREDITOR FOR CORRESPONDENCE	Circle SASTRA (Recovery) Centre, Ground Floor, Aurora Towers, 9, Moledina Road, Camp, Pune Maharashtra – 411001 cs8762@pnb.co.in
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE) as on 03-01-2024	<b>Principle Outstanding: Rs. 23,87,51,059.62</b> <b>Interest &amp; Charges, if any: Rs. 9,94,25,012.00</b>  <b>Total Dues: Rs. 33,81,76,071.62 (Rupees Thirty-Three Crore Eighty-One Lakh Seventy-Six Thousand Seventy-One Paise Sixty-Two Only) + further interest w.e.f. 04.01.2024</b>
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	1. Sanction Letter dated 06/06/2015 2. Working Capital Consortium Agreement 3. Inter-Se Agreement between consortium banks 4. Joint Deed of Hypothecation (Term Loan)



		<ol style="list-style-type: none"> <li>5. Joint Deed of Hypothecation (Working Capital)</li> <li>6. Board Resolution by Superfine Profile and Extrusions Private Limited for issuing corporate guarantee</li> <li>7. Corporate Deed of guarantee executed by Superfine Profile and Extrusions Private Limited</li> <li>8. Letter by Member bank to Lead Bank</li> <li>9. Sanction Letter dated 06/09/2016</li> <li>10. Inter-Se Agreement between consortium banks</li> <li>11. Joint Deed of Hypothecation (Term Loan)</li> <li>12. Joint Deed of Hypothecation (Working Capital)</li> <li>13. Board Resolution by Superfine Profile and Extrusions Private Limited for issuing corporate guarantee</li> <li>14. Corporate Deed of guarantee executed by Superfine Profile and Extrusions Private Limited</li> <li>15. Letter by Member Banks to Lead Bank</li> <li>16. Working Capital Consortium Agreement</li> <li>17. Inter-Se Agreement between consortium banks</li> <li>18. Joint Deed of Hypothecation (Term Loan)</li> <li>19. Joint Deed of Hypothecation (Working Capital)</li> <li>20. Board Resolution by Superfine Profile and Extrusions Private Limited for issuing corporate guarantee</li> <li>21. Corporate Deed of guarantee executed by Superfine Profile and Extrusions Private Limited</li> <li>22. Sanction Letter dated 23/03/2021</li> <li>23. Deed of Hypothecation Second Charge by M/s Superfine Profile and Extrusions Private Limited over its movable properties at Gat No. 58/1 at Bhalwani</li> </ol>
6.	<p>DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS</p>	<p>OA 52/2023 dated 31/05/2023 filed before Presiding Officer, Debt Recovery Tribunal, Aurangabad</p>
7.	<p>DETAILS OF HOW AND WHEN DEBT INCURRED</p>	<p>M/s Superfine Metals Pvt. Ltd. is our borrower. Borrower is private limited company. Borrower has obtained consortium loan. Central Bank is lead bank in the consortium and Punjab National Bank is one of the member bank. Punjab National Bank has sanctioned Cash Credit of Rs. 21.50 Crore and GECL of Rs. 4.30 Crore. Account turned NPA on 31.03.2021 as IRAC norms of RBI. M/s Superfine Profile and Extrusions Private Limited has given corporate</p>





		guarantee to secure the advances given by us under consortium.
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
9.	DETAILS OF: a. any security held, the value of security and its date, or b. any retention of title arrangement in respect of goods or properties to which the claim refers	Security owned by Superfine Profile and Extrusions Private Limited  <ul style="list-style-type: none"> <li>• Second pari passu charge over Factory Land and Building situated at 17 KMS Stone, Gat No. 58/1, Nagar-Kalyan Road, Bhalwani, Tal Parner, Dist Ahmednagar (First Charge with CBI – M/s Superfine Profile and Extrusions Private Limited is guarantor for our borrower M/s Superfine Metals Pvt. Ltd.)</li> <li>• Second pari passu charge over Hypothecation of Plant &amp; Machinery (First Charge with CBI – M/s Superfine Profile and Extrusions Private Limited is guarantor for our borrower M/s Superfine Metals Pvt. Ltd.)</li> </ul>
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	Cash Credit Limit of Rs. 21.50 Crore Account Number 10884011000177 GECL Limit of Rs. 4.30 Crore Account Number 108810IL00000032
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE	(i) Statement of accounts up to 31.12.2023 (ii) Copy of ROC Charge

For Financial Creditor  
Punjab National Bank

Circle Sastra Centre, Pune

Signature of financial creditor or person authorized to act on his behalf [Please enclose the authority if this is being submitted on behalf of an financial creditor]

Name in BLOCK LETTERS – SUNIL VASANT MISTRY

Position with or in relation to creditor – CHIEF MANAGER

Address of person signing – Circle SASTRA (Recovery) Centre, Ground Floor, Aurora Towers, 9, Moledina Road, Camp, Pune Maharashtra – 411001

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India



## DECLARATION

I, SUNIL VASANT MISTRY, currently residing at Punjab National Bank, Aurora Tower, Moledina Road, Camp, Pune hereby declare and state as follows: -

Punjab National Bank, the corporate debtor was, at the insolvency commencement date, being the 03rd day of January 2024, actually indebted to me in the sum of **Rs. 33,81,76,071.62 (Rupees Thirty-Three Crore Eighty-One Lakh Seventy-Six Thousand Seventy-One Paise Sixty-Two Only)**. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

1. Sanction Letter dated 06/06/2015
2. Working Capital Consortium Agreement
3. Inter-Se Agreement between consortium banks
4. Joint Deed of Hypothecation (Term Loan)
5. Joint Deed of Hypothecation (Working Capital)
6. Board Resolution by Superfine Profile and Extrusions Private Limited for issuing corporate guarantee
7. Corporate Deed of guarantee executed by Superfine Profile and Extrusions Private Limited
8. Letter by Member bank to Lead Bank
9. Sanction Letter dated 06/09/2016
10. Inter-Se Agreement between consortium banks
11. Joint Deed of Hypothecation (Term Loan)
12. Joint Deed of Hypothecation (Working Capital)
13. Board Resolution by Superfine Profile and Extrusions Private Limited for issuing corporate guarantee
14. Corporate Deed of guarantee executed by Superfine Profile and Extrusions Private Limited
15. Letter by Member Banks to Lead Bank
16. Working Capital Consortium Agreement
17. Inter-Se Agreement between consortium banks
18. Joint Deed of Hypothecation (Term Loan)
19. Joint Deed of Hypothecation (Working Capital)
20. Board Resolution by Superfine Profile and Extrusions Private Limited for issuing corporate guarantee
21. Corporate Deed of guarantee executed by Superfine Profile and Extrusions Private Limited
22. Sanction Letter dated 23/03/2021
23. Deed of Hypothecation Second Charge by M/s Superfine Profile and Extrusions Private Limited over its movable properties at Gat No. 58/1 at Bhalwani

The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.

In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim]

Date: 17.01.2024

Place: Pune

For Punjab National Bank

Circle Sastra Centre, Pune  
(Signature of the claimant)  
Chief Manager

## VERIFICATION

I, SUNIL VASANT MISTRY the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Pune on this 17<sup>th</sup> day of January, 2024.

For Punjab National Bank

Circle Sastra Centre, Pune  
(Signature of the claimant)  
Chief Manager

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorized for the purpose by the entity].